Manipur



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GOVERNMENT OF MANIPUR
SECRETARIAT: LAW & LEGISLATIVE AFFAIRS
DEPARTMENT

NOTIFICATION

Imphai, the 3rd November, 1983

No. 2/19/83-Leg/L.—The following Act of the Legislature, Manipur which received assent of the Governor on 3-11-83 is hereby published in the Manipur Gazette.

A. SUKUMAR SINGH.
Under Secretary (Law) to the Govt. of
Manipur.

THE MANIPUR PROFESSIONS, TRADES, CALLINGS AND EMPLOYMENTS TAXATION (SECOND AMENDMENT) ACT, 1983

(Manipur Act No. 7 of 1983)

An Act

further to amend the Manipur Professions, Trades, Callings and Employments Taxation Act, 1981 (Manipur Act 5 of 1981).

BE it enacted by the Legislature of Manipur in the Thirty-fourth Year of the Republic of India as follows:

1. (1) This Act may be called the Manipur Professions, Trades, Callings and Employments Taxation (Second Amendment) Act, 1983.

Short title and comnencement.

- (2) It shall be deemed to have come into force with effect from lst day of April, 1982.
- 2. The Schedule annexed to the Manipur Professions, Trades, Callings and Employments Taxation Act, 1981 shall be substituted by the following Schedule:

Amendment of Schedule-

(See Section 4).

Rate of tax in the case of every person

l income amount of tax			
	Where the total gross, annual	Indome	
1.	Does not exceed Rs. 10,000/-	Pa 100/ -	
2.	exceed Rs. 15,000/-	n. 150/-	
3.	Exceeds Rs. 15,000/— but does exceed Rs. 20,000/—	Ds 200/—	
4.	Exceeds Rs. 20,000/— but does exceed Rs. 25,000/—		
5.	Exceeds Rs. 25,000/-	Rs. 250/''.	

Repeal and savings.

- 3. (1) The Manipur Professions, Trades, Callings and Employments Taxation (Second Amendment) Ordinance, 1983 (Manipur Ordinance No. 2 of 1983), is hereby repealed.
- (2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under the corresponding provisions of this Act.

FOR A COMMENTAL SECTION OF A COMMENT OF THE COMMENT

(Manine Little Fo. 7 of 1983)

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